ITEM NO.12 COURT NO.3 SECTION III

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).11279-11280/2025

[Arising out of impugned final judgment and order dated 07-02-2025 in EP No.9/2023 07-02-2025 in EA No.22/2023 passed by the High Court of Gujarat at Ahmedabad]

PANKAJKUMAR BACHUBHAI VELANI (JAIN)

Petitioner(s)

VERSUS

KIRITKUMAR CHIMANLAL PATEL & ORS.

Respondent(s)

(IA NO.100443/2025 - EXEMPTION FROM FILING O.T., IA NO. 101629/2025 - EXEMPTION FROM FILING O.T., IA NO. 101626/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s).12503/2025 (III)

(IA NO. 101035/2025 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS, IA NO. 101036/2025 - EXEMPTION FROM FILING O.T., IA NO.102133/2025 - EXEMPTION FROM FILING O.T., IA NO. 102132/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 02-05-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Ms. Rachana Srivastava, Sr. Adv.

Ms. Bharti Tyagi, AOR Mr. Amit R Joshi, Adv.

Ms. Monika, Adv.

Mr. Sanjeev Gupta, Adv. Mr. Shambhunath, Adv.

Mr. Vijay Kumar, Sr. Adv.

Mr. Akash J. Pandya, Adv.

Mr. Thomas Oommen, Adv.

Ms. Bhanu Kapoor, Adv.

Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

- 1. Delay condoned.
- 2. Having heard learned senior counsel for the petitioners, we do

not find any ground to interfere with the impugned judgment dated 07.02.2025 passed by the High Court of Gujarat.

- 3. The special leave petitions are, accordingly, dismissed.
- 4. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR